

(c) what action Government proposes to take against Delhi Golf Club for insulting and discriminating a tribal woman for wearing her traditional dress; and

(d) the measures taken by Government to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Delhi Police has reported that a complaint regarding discrimination and insult of Tribal Khasi woman at Delhi Golf Club was received by them on 05.07.2017 and the matter is under enquiry.

(d) Measures taken by Delhi Police to ensure safety of people hailing from North-Eastern States include 'Zero Tolerance Policy' in respect of crime against North East people, functioning of Special Cell for North-Eastern People to address the issues being faced by them, operating Facebook page "Delhi Police for North East Folks", regular meeting with North East representatives, regular sensitization of all ranks of Police personnel, recruitment in Police from North East States through special drive, appointment and training of 58 representatives/ volunteers from the North-Eastern States residing in Delhi to assist the victims from NE States during crisis, cultural awareness in Delhi Schools, appointment of Jt.CP/ IGP rank officer as Nodal Officer for North Eastern States related issues and functioning of special helpline No. 1093 and English Speaking Lady Police Help Line Desk.

#### **Lynching in the name of cow vigilantism**

378. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the brutal act of lynching is on the rise in the name of cow vigilantism and the local police has become totally helpless in controlling the law and order situation at such places;

(b) whether in the latest case of lynching on the Delhi-Mathura train, a youth was brutally murdered on the rumor of beef consumption;

(c) what action Government has taken to ensure that such heinous crime against humanity does not recur in future; and

(d) whether any financial compensation has been provided to the bereaved family?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The responsibilities

to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. An FIR was registered and four persons have been arrested in the case. Central Government attaches highest importance in the prevention of crime and necessary advisory for taking action against miscreants, who disturb law and order in the name of protection of cattle has been issued to States/UTs, which is available in the Ministry of Home Affairs website viz *www.mha.nic.in*.

(d) The State Government of Haryana released an amount of ₹ 5 lakh in addition to ₹ 5 lakh paid from Waqf Board to the deceased family.

#### **All-Women India Reserve Battalion**

379. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to raise an all-women India Reserve Battalion;
- (b) if so, the details thereof; and
- (c) the steps taken by Government to strictly deal with stone pelting problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Government of India had approved raising of 5 India Reserve Battalions for Jammu and Kashmir Police on 10.02.2016. Subsequently State Government raised a demand to create a Women Police Battalion for Jammu and Kashmir Police to address the issues relating to gender based violence faced by Women. Keeping in view the need raised by the State Government for creation of a Women Police Battalion for Jammu and Kashmir Police, the State Government of Jammu and Kashmir was asked to raise one or two Women Battalions out of the 5 India Reserve Battalions sanctioned for Jammu and Kashmir. It was also mentioned that MHA policy is to reserve 33% seats for women; therefore, MHA would encourage Jammu and Kashmir Government to raise 2 women battalions. However, citing that the process of recruitment of 5 India Reserve Battalions has already been set in motion, the State Government has reiterated its proposal for creation of one new exclusive Battalion for women.

(c) State Government of Jammu and Kashmir has issued an Standard Operating Procedure (SOP) for dispersal of unlawful assemblies/crowd control in Jammu and Kashmir and use of force.